

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/MP/2026

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with regulation 11 of the Tariff Regulations, 2024 seeking an in-principle approval for grant of appropriate adjustments/recovery of financial impact of using treated waste water in thermal power plants.

Petitioner : Aravalli Power Company Private Limited

Respondent(s) : Irrigation and Water Resources Department and 10 Ors.

Date of hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APCPL
Ms. Ritu Apurva, Advocate, APCPL
Ms. Pragya Pushkar, Advocate, APCPL

Record of Proceedings

During the hearing on '*admission*', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for the grant of adjustment/ recovery of financial impact towards the use of Treated Waste Water (TWW) arising out of Change in Law events.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Admit and issue notice to the Respondents;
- b) The Respondents shall file their replies on or before **17.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **3.9.2026**.

3. The Petition shall be listed for hearing on **15.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

